

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.478/06**

**Thursday this the 13 day of July 2006.**

**CORAM:**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER**

V.V.Ouseph, S/o Varkey,  
(Retd.), Lift Operator,  
Military Engineer Services (MES) Power House,  
O/o the Asst.Garrison Engineer,  
Electrical/Mechanical II Sub Division,  
Garrison Engineer, Naval Works, Kochi.  
Naval Base P.O. Kochi-4. Residing at:  
Vadakenchery House, Near Market,  
Parudeesa Nagar, North Paravoor (P.O.),  
Ernakulam District. Applicant

**(By Advocate Shri P.Santhalingam)**

**Vs.**

1. Union of India, represented by  
Secretary to Government,  
Ministry of Defence,  
Government of India, New Delhi.
2. Engineer-in-Chief,  
Army Headquarters, New Delhi.
3. Chief Engineer,  
Southern Command, Pune.
4. Chief Engineer, Navy, Kochi.
5. Garrison Engineer,  
Electrical/Mechanical(independent),  
Naval Works, Kochi. Respondents

**(By Advocate Shri TPM Ibrahim Khan, SCGSC)**

The application having been heard on 13.7.2006  
the Tribunal on the same day delivered the following

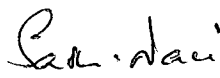
**ORDER****HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up before the Bench today, none appeared for the applicant. When the matter came up for admission on the last two occasions also i.e. on 29.6.06 and on 7.7.06, none appeared for the applicant. We find from the records in the O.A. that the applicant has filed a representation before the authorities on 7.3.06. He has approached this Tribunal on 14.6.06 i.e. before the expiry of the statutory period of six months as provided in Section 21 (b) of the Administrative Tribunals' Act 1985. This O.A. is premature and hence, dismissed.

Dated the 13<sup>th</sup> July, 2006.



**K.B.S.RAJAN**  
**JUDICIAL MEMBER**



**SATHI NAIR**  
**VICE CHAIRMAN**